

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
M/s. H.R. Power Projects Private Limited**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s. H.R. Power Projects Private Limited
2. Date of incorporation of Corporate Debtor	25th March 2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40101PB2010PTC033733
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: A-1, New Focal Point, Dabwali Road, Bathinda, Punjab, India, 151001
6. Insolvency commencement date in respect of Corporate Debtor	09th September 2024
7. Estimated date of closure of insolvency resolution process	08th March 2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA Anil Arora Reg. No.: IBBI/IPA-001 /IP-P00729 /2017-18/11224 AFA Valid Upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Add.: SCO 139,2nd Floor Choti Bardani Patiala, Punjab,147001 Email : ca.anil@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: 944,2nd Floor, sector 82,JLPL Mohali Email : cirp.hrpower@gmail.com
11. Last date for submission of claims	23rd September 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s.H.R. Power Projects Private Limited** on **09th September 2024**.

The creditors of **M/s. H.R. Power Projects Private Limited** are hereby called upon to submit their claims with proof on or before **23rd september 2024** to the Interim resolution professional at the address mentioned against entry No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA Anil Arora

Date : 12.09.2024 Interim Resolution Professionals for M/s. H.R. Power Projects Private Limited
Place: Mohali Regn.. No.: IBBI/IPA-001/IP-P00729/2017-2018/11224

